

(b) whether Government have also issued directives to the effect that pre-shipment inspection is necessary and should be strictly followed;

(c) if so, the exceptions to the Regulation permitted in specific cases;

(d) whether Government are aware that the said Regulations were set aside vide Chief Inspecting Officer, Textile Committee's circular No. B. 158, No. X/37/82/IN dated 24-12-82 to all Officers in Textile Inspectorate of Textile Committee at Headquarters and Regional Offices and Inspectors posted at outstations, issuing authorisation for export in respect of mill-made cotton cloth meant for export to the USSR on the basis of inspection by USSR buyers without second inspection by Textiles Committee; and

(e) if so, the action taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Preshipment inspection of mill-made cotton cloth is carried out according to the Mill-made Cotton Cloth Inspection Regulations, 1966.

(b) Government have issued a Notification dated 29-11-1966 in exercise of the powers conferred on it by Sub.Section (1) of Section 17 of the Textiles Committee Act, prohibiting the export from India to any foreign country, the material defined under Regulations 2 (d) of the Mill-made Cotton Cloth Regulation Act, 1966 unless the material is covered by a certificate issued under the Regulations by the Textiles Committee.

(c) The definition to the term material of the mill-made Cotton Cloth Regulations includes cloth marked as "Second" narrow width cloth and other clothes like duster cloth, mop cloth and cotton waste blankets as may be specified by the Textiles Committee.

Further, regulation 4 (c) provides that in the case of foreign buyers nominating other agencies to inspect material before shipment, the material will not be re-inspected by the Textiles Committee provided that the stipulated conditions mentioned therein are fulfilled

(d) The contents of the directions issued in pursuance to the decisions of the Textiles Committee, taken in its meeting held on 10-12-1982, have been brought to the attention of Government.

(e) Government have indicated to the Textiles Committee that the implementation of the decision should be stayed pending decision on the matter by the Government.

Minimum Pension not to be Lower than Minimum Wage

2196. SHRI SUBHAS YADAV:
SHRI RAM VILAS PASWAN:

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a number of Central Government pensioners have been getting pension lower than the minimum wage which is violation of the recommendation of the Bhoothalingam Committee "that minimum pension should not be lower than the minimum wages" and if so, the reasons thereof; and

(b) whether Government propose to review the policy taking into the consideration the recommendation of the Bhoothalingam Committee and if not, what are the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) :

(a) The present Government does not treat the report of this Committee as providing basis for its policies on Wages and Incomes.

(b) In view of (a) above the question does not arise.